

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).12024/2005

(From the judgement and order dated 10/05/2005 in RSA No.493/2001
of the HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

HIT KARNI VEER SINGH

Petitioner(s)

VERSUS

MUNICIPAL CORPN. JALANDHAR CITY

Respondent(s)

(With application for exemption from filing c/c of the impugned
Judgment and prayer for interim relief)

Date: 27/05/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

HON'BLE MR. JUSTICE C.K. THAKKER

(VACATION BENCH)

For Petitioner(s)Mr. Rajeev Sawhney, Sr.Adv.

Mr. Vineet Jhanji,Adv.

Mr. Navin Chawla,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

The special leave petition is dismissed. The dismissal of the SLP shall not come in the way of the petitioner making appropriate representation to the concerned authority.

(A.S. BISHT)

(PUSHAP LATA BHARDWAJ)

COURT MASTER

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